

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

RAJYA SABHA
UNSTARRED QUESTION NO. 425
(TO BE ANSWERED ON 04.02.2021)

COMPLAINTS HEARD AND DISPOSED BY LOKPAL

425 DR. AMAR PATNAIK:

Will the **PRIME MINISTER** be pleased to state:

- (a) the official figure of the number of complaints heard and disposed off by the Lokpal since its appointment, year-wise;
- (b) out of the total complaints received, number of complaints filed against the Union Minister, Member of Parliament, Group A, B, C and D official or equivalent, from amongst the public servants defined under section 2 of the Prevention of Corruption Act, 1988, who is serving or who has served in connection with the affairs of the Union; and
- (c) out of the total cases mentioned in part (a), how many prosecutions were launched in the special court/any other court?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) to (c): Lokpal is an independent statutory body established under Section 3 of the Lokpal and Lokayuktas Act, 2013. In terms of Section 48 of the said Act, the Lokpal is required to present annually to the President a report on the work done by it, which is caused to be laid in both the Houses of the Parliament. No such report has been laid.
